



IN THE HIGH COURT OF MADHYA PRADESH  
 AT JABALPUR  
 BEFORE  
 HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,  
 CHIEF JUSTICE  
 &  
 HON'BLE SHRI JUSTICE VINAY SARAF  
 ON THE 5<sup>th</sup> OF JANUARY, 2026

**WRIT PETITION No. 34284 of 2025**

***RAKESH KUMAR THAKUR***  
*Versus*  
***THE STATE OF MADHYA PRADESH AND OTHERS***

**Appearance:**

*Shri Arpit Sonkar - Advocate for the petitioner.*

*Shri Anubhav Jain - Govt. Advocate for respondents/State.*

**ORDER**

***Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice***

Learned Government Advocate for the respondents/State who appears on advance notice, raises a preliminary objection and submits that a writ petition filed by the petitioner being W.P. No. 31185/2025 was withdrawn with liberty to initiate proper proceedings before appropriate forum. He submits that a second petition on the same ground would not be maintainable.

2. Faced with the objection, learned counsel for the petitioner seeks leave to withdraw the petition reserving the right of the petitioner to exercise the liberty as granted by the learned Single Judge by order dated 07.08.2025 in W.P. No.31185/2025.
3. Petition is dismissed with the aforesaid liberty.

(SANJEEV SACHDEVA)  
 CHIEF JUSTICE

(VINAY SARAF)  
 JUDGE